

Central Administrative Tribunal
Principal Bench
RA 170/2002 IN
OA 1091/2001

New Delhi, this the 11th day of November, 2002.

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri M.P.Singh, Member (A)

1. Ashok Kumar (ex.HC/AWO)
S/o Shri Indraj Singh
R/o 268, Patparganj
Opp. Anand Lok Society
Mayur Vihar, Phase-I
Delhi.
2. Gulab Singh (ex.HC/AWO)
Vill. Dhar, PO - Koat
PS Sadar, Distt. Mandi
Himachal Pradesh.

(By Shyam Babu, Advocate) Applicants

Versus

1. Govt. of NCT Delhi through
Its Secretary
Delhi Secretariat, Players' Building
I.P.Estate
New Delhi.
2. Additional Commissioner of Police
(PCR & Communication)
Police Headquarters, I.P.Estate
New Delhi.
3. Dy. Commissioner of Police
(Communication)
Old Police Lines
Delhi.

(By Shri Vijay Pandita, Advocate) .. Respondents.

Order (oral)

By Shri Kuldip Singh, Member (J)

This is a review application filed by the applicant on 12.7.2002.

The facts in brief are that the applicant was dismissed from service under Article 311(2) of the Constitution. This court while quashing the order had directed the respondents to hold a regular inquiry.



However, while passing order it has been observed that as regards reinstatement is concerned, the applicant will accordingly be out of service till the departmental inquiries are complete. To that extent, probably the applicant would not be able to participate in the inquiry and would remain out of service. Hence, we review the order to the extent that department to hold a regular inquiry and the may pass order with regard to the period from the date the applicant has allegedly committed misconduct and may place an order of suspension or reinstatement. For this purpose, the disciplinary authority is directed to do so in accordance with the rules.



(M.P. Singh)
Member(A)



(Kuldip Singh)
Member(J)

/Shyam/